

की सेवा के बाद भी विभागीय पदोन्नति नहीं दी जाती है ; और

(घ) यदि हां, तो उक्त भेदभाव के क्या कारण हैं ?

सूचना और प्रसारण मंत्री (श्री बसंत साठे) : (क) प्रोड्यूसर ग्रेड-2 के पद के भर्ती नियमों के अनुसार वे प्रोडक्शन असिस्टेंट जिनकी ग्रेड में न्यूनतम तीन वर्ष की सेवा हो, प्रोड्यूसर ग्रेड-2 के रूप में पदोन्नति हेतु विचार किए जाने के लिए पात्र हैं ।

(ख) पहली अप्रैल, 1976 के बाद दूरदर्शन में 38 प्रोडक्शन असिस्टेंटों को प्रोड्यूसर ग्रेड-2 के रूप में पदोन्नत किया गया है ।

(ग) आकाशवाणी के प्रोडक्शन असिस्टेंट, आकाशवाणी के स्टाफ आर्टिस्टों की अन्य श्रेणियों के साथ, प्रोड्यूसर के उन पदों के लिए विचार किए जाने के लिए पात्र हैं जिनको सीमित चयन द्वारा भरा जाता है ।

(घ) आकाशवाणी और दूरदर्शन दो विभिन्न माध्यम एक-एक हैं और उनके भर्ती नियम अलग-अलग हैं ।

**Deposit of Oil at Bagri District
Hooghly, West Bengal**

9032. SHRI SUDHIR GIRI: Will the MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the attention of Government has been drawn to the report on column-4, page-2 of the "Satyayug" (Calcutta) of 27th March, 1981 regarding the deposit of oil at village Bagri near Magra in the district of Hooghly, West Bengal, about which the ONGC was intimated; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) The matter is under investigation by Oil and Natural Gas Commission.

Companies Granted Extension for Repayment of Deposits

9033. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3921 on the 17th March, 1981 and state:

(a) the names of companies in respect of whom extension of time was granted for repayment of deposits and the dates on which these sanctions were given;

(b) whether all these companies have submitted half-yearly returns up-to date;

(c) whether these half-yearly returns have been scrutinised;

(d) what are the deposits taken by these companies at the time, the sanction was given under sub-section (8) of Section 58(A); and

(e) whether the outstanding overdue deposits of these companies have been shown in their returns?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) As already stated in the Unstarred Question No. 3921, dated the 17th March, 1981 there were 34 cases in respect of which extension of time was granted by the Company Law Board for Repayment of deposits. The names of the companies and the dates on which sanctions were issued is at statement.

(b) All but eight of these companies had submitted their half-yearly returns up-to-date.

(c) Yes, Sir.

(d) The amount of deposits outstanding as indicated by such companies in their applications seeking extension of time under Section 58A(8)

of the Companies Act, 1956 is given at Annexure-A.

(e) Yes, Sir.

Statement

Names of companies to whom extension of time has been granted by the Company Law Board for repayment of deposits and the dates of issue of such sanctions

S. No.	Name of Companies	Date of issu of sanction letter	Amount of deposits indicated as outstanding in the application seeking extension of time u/s 58A(8) of the Com- panies Act, 1956
1	2	3	4
			(Rs. in lakhs)
1.	Swastik Rubber Products Ltd.	26-12-78	81.86
2.	Sri Ramakrishna Engineering Industries (CBE) Pvt. Ltd.	30-12-78	1.86
3.	West India Steel Co. Ltd.	30-12-78	1.20
4.	Falcon Tyres Ltd.	30-12-78	11.24
5.	Tube Suppliers Ltd.	4-1-79	8.17
6.	Mysore Electrical Industries Ltd.	4-1-79	76.74
7.	Oriental Metal Industries Pvt. Ltd.	8-1-79	0.69
8.	Premier Instruments Coimbatore Ltd.	8-1-79	7.82
9.	Enfield India Ltd.	8-1-79	30.82
10.	Damodar Enterprises Ltd.	19-2-79	3.62
11.	Indian Express Newspapers (Bombay) Limited	19-2-79	69.12
12.	Indian Express Newspapers (Madurai) Limited	19-2-79	64.67
13.	Andhra Prabha Limited	19-2-79	9.84
14.	OTA Falloons Forwarders Pvt. Ltd.	20-2-79	9.48
15.	Rajeshwari Mills Ltd.	26-4-79	2.56
16.	Shree Sitaram Mills Ltd.	26-4-79	3.91
17.	Coimbatore Cotton Mills Ltd.	17-5-79	8.54
18.	Khira Steel Works Pvt. Ltd.	5-6-79	24.70
19.	Sylvania & Laxman Ltd.	8-8-79	62.55
20.	Khandelwal Hermann Electronics Ltd.	8-8-79	45.60

1	2	3	4
21.	Mysore Electrochemical Works Ltd.	8-8-79	5.00
22.	Universal Plast Limited	12-9-79	8.75
23.	Palani Andavar Mills Ltd.	12-11-79	24.14
24.	Kothari Sugars & Chemicals Limited	21-12-79	29.39
25.	Seth Industries Ltd.	23-2-80	57.86
26.	Union Home Products Ltd.	22-3-80	2.16
27.	W. H. Brady & Co. Ltd.	26-3-80	0.74
28.	Gujarat Industrial Trucks Limited	25-4-80	3.17
29.	Hoist-O-Mech Ltd.	6-6-80	18.35
30.	Indian Express (Madurai) Pvt. Ltd.	22-8-80	17.12
31.	Shree Engineering Products Limited	15-9-80	2.04
32.	Sri Bagavathi Tea Estates Ltd.	4-11-80	5.03
33.	Sri Ramakrishna Oxygen Ltd.	21-1-81	6.06
34.	Ramasayee Agro Industries Limited	21-1-81	9.66

Removing loophole in Section 58 of Companies Act

9034. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the rules made under Section 58 of the Companies Act provide that each Company has deposit in a separate account;

(b) whether it is found that there is a serious lacuna in these rules in as much as the Companies are obliged to make only initial deposits and not to keep the deposits onwards throughout the financial years; and

(c) if so, what steps Government propose to plug the loopholes?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir. Under Rule 3-A of the Companies (Acceptance of Deposits) Rules, 1975, every Company which has accepted deposits is, inter-alia, required to deposit before 30th April of each year a sum which shall not be less than 10

per cent of the amount of its deposits maturing during the year ending on 31st March, next following in a current or other deposit account with any Scheduled Bank, free from charge or lien;

(b) There is no lacuna in the Rules, as under Sub-Rule (2) of Rule 3-A ibid the amount deposited in Bank Account referred to in (a) above is meant to be utilised for repayment of deposits maturing during the relevant year. The said sub-rule, inter alia, also provides that the amount so deposited shall not at any time fall below 10 per cent of the amount of deposits maturing until the 31st day of March of that year;

(c) Does not arise.

Prosecution under Section 58 of Companies Act

9035. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to the Unstarred Question No. 3922 on the 17th March, 1981 regarding prosecution